


Return of Assets and Liabilities as at as on 31.3.2003.

1. Name of the Government Servant in full (in block letters). PARDEEP SINGH SAMYAL
2. Service to which he belongs. Himachal Judicial Service (HJS).
3. Total length of service upto date
 - i) In Non-gazetted rank. -
 - ii) In Gazetted rank: 7 years 26 days in Prosecution
5 years 2 Months 25 days HJS.
4. Present post hold and place of posting. Sub Judge-cum-Sub Divisional Judicial Magistrate, Theog, Distt. Shimla, HP.
5. Total annual income from all sources during the Calendar year immediately preceding the 1st January, 2003. Rs. 1,67,964/-.
6. Declaration:

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31-3-2003 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date 7-4-2003.


Signature of (Pardeep Singh Samyal)
Sub Judge-cum-Sub Divisional
Judicial Magistrate, Theog,
District Shimla, HP.

Form-I.

Statement of immovable property ~~on first appointment~~ as on the 31st March, 2003 (e.g. Lands, House, Shops, Other Buildings, etc.)

Sl. No.	Description of property.	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number etc.).	Area of land (in case of land and buildings).	Nature of land in case of landed property.	Extent of interest.	If not in own name hold and his/her relationship, if any to the Government servant.	Date of Acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of persons from whom acquired (address and connection of the government servants, if any, with the person/persons concerned) please see Note 1 Below.	Value of the property (See Note 2 below).
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
	Land comprised in Khata No. 68 min Khatoni No. 40 measuring 0-03-84 Hects as per Jamabandi 95-96	Vill. Dari, Teh. Dharamshala, Distt. Kangra, HP.	0-03-084 Hects.	Vacant land -	-	-	in the year 2000.	By purchase from Sh. Rajinder Singh S/O Sh. Jai Singh	about Rs. 90,000/-.

11.	12.	13.
particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
vide letter No. HHC/GAZ/14-230/97-29 dt. 4-2000	Presently nothing.	

Sub-Judge, (JCSG)
Shimla District H.D.

Statement of liquid assets ~~at first appointment~~ as on the 31st March, 2003.

- (1) Cash and Bank balances exceeding 3 months' emoluments.
 (2) Deposits, loans advances and investments (such as shares, securities, debentures etc.)

Sl. No.	Description.	Name and address of Company, Bank, etc.	Amount.	If not in own name, name and address of person in whose name held and his/her relationship with the Government Servant.	Annual Income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	Bank Balance Saving a/c Max	HPSB Bank Theog	Rs.12,944/-	-	-	
2.	RD No.710487	Post office -do-	Rs.6600/-	-	-	
3.	NSS Certificate	Post Office	Rs.20,600/-	-	-	

(P. S. Sanyal)
 Sub Judge-cum-Sub Divisional
 Judicial Magistrate, Theog,
 District Shimla, HP.


Dated:- 7-4-2003.

Signature.

FORM NO. III.

Statement of movable property ~~on first appointment~~ as on the 31st March, 2003.

Sl. No.	Description of item.	price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not in own name, name and address in whose name and his/her relationship with the government servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
1.	T.V. (Colour)	app. Rs. 10,000/-	Mrs. Neena Singh, wife.	Gifted by her parents	
2.	Refrigerator	app. Rs. 8000/-	-do-	-do-	during marriage.
3.	Sofa Set	app. Rs. 4000/-	-do-	-do-	-do-
4.	Jewellery (19 tola)	app. Rs. 76,000/-	-do-	-do-	-do-
5.	Bank Balance				
	Saving a/c	Rs. 12,944/-	-	-	
	RD No. 710487	Rs. 6600/-	-	-	
	NSS Certificate	Rs. 20,600/-	-	-	during Feb., March 1999.
6.	Maruti Car 800	about Rs. 21 lacs	-	Rs. 50,000/-	taken from
	date: - (Ex)	46 thousands		Rs. 50,000/-	father and rest financed by KCC Bank, Manali during October, 2000.


 (P.S. Sanyal)
 Sub Judge-cum-Sub Divisional
 Judicial Magistrate, Theog,
 District Shimla, HP.

**Statement of provident Fund and Life Insurance policy as first
(Insurance policies) Appointment as on the 31st March, 2003.**

Sl. No. of policy.	Name of Insurance Company.	Sum Insured/ date of maturity.	Amount of annual premium.	Provident Funds.			Total.	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in this column).	
				Type of Provident Funds/GPF/CPF Account No.	Closing balance as last reported by the Audit/Accounts Officer Alongwith date of such balance.	Contribution made subsequently.			
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	150225076 dt.10-4-93	LIC	Rs.50,000/- 10-4-2013	Rs.3260/-	GPF No. H/Just-2331	Rs.488197/- up till March, 2002	about Rs.60,000/-	Rs.5,48,197/-	
2.	151052751 dt.28-8-2001	LIC	Rs.65,000/- 28-8-2016	Rs.4424/-					

Date:- 7-4-2003.

(P. S. Samyal)
 Sub Judge-cum-Sub Divisional
 Judicial Magistrate, Theog,
 District Shimla, HP.
 Signature.

FORM NC. V.

Statement of Debts and Other Liabilities on First day 31st March, 2003.

Sl. No.	Amount.	Name and address of Creditor.	Date of incurring Liability.	Details of Transaction.	Remarks.
1.	2.	3.	4.	5.	6.
1.	About Rs.1 lac and 10 thousand.	KCC Bank, Manali.	28-9-2000	Financing of a Car.	

(P.S. Samyal)

Sub Judge-cum-Sub Divisional
Judicial Magistrate, Theog,
District Shimla, HP.
Signature.

Date:- 7-4-2003.

FORM NO:1

STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.03.2012

{i.e. LANDS, HOUSE, SHOPS AND OTHER BUILDING ETC.}

1. Description property Land, then denoted by Khata No 68, min Khatauni No 110, Khasra No. 1241/582 and 1244/585
2. Precise location{Name of District, Jhikli Dari, Mauza Khanyara, Tehsil Division, Tehsil and Village in Dharmshala, Distt Kangra, H.P. which the property is situated and also its distinctive number etc.
3. Area of land{in case of land and building}. 0-03-84 Hect.
4. Nature of land{in case of landed property}. Partly cultivated and partly residential. (Gair mumkin)
5. Extent of interest Absolute Owner
6. If not own name state in whose name held and his/her relationship. If any, with the Government Servant A
7. Date of acquisition. Already supplied.
8. How acquired{Whether by purchase, mortgage, lease, inheritance gift or otherwise} and name with details of person{s} from whom acquired{address and connection of the Government Servant if any, with the person/persons concerned please see not 1 below} By way of purchase. Necessary information has already been supplied.
9. Value of property{See Note 2 below} Purchased in the year 2000 for ₹ 90,000/- and about ₹ 15 Lacs had been incurred in constructing the building.
10. Particulars of sanctions of prescribed authority, if any. By Hon'ble High Court of Himachal Pradesh vide letter No HHC/Gaz/14-230/ 97-291, dated 04-01-2000.
11. Total annual income from the property.Nil.....

Date:

18/9
(P.S. Samyal)
Civil Judge(Sr. Div)-cum
CJM Shimla

- Note:-
1. For purpose of Column 9 of the term{Lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent.
 2. In Column No. 10 should be shown(a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition(b) where it has been acquired by lease the total annual rent thereof also.